NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

41. C.P. (IB)/1205(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- **Waterfall Insolvency Resolution Professionals Private Limited**
IN THE MATTER OF
State Bank of India
V/s
Mrs. Nisha Nitin Jadhav

Section: Application under any other provisions - IBC U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Dheeraj Patil appeared for the Petitioner/Financial Creditor. It has been pointed out that report of the RP has been filed and the same has also been served upon the Personal Guarantor. Perusal of the record reveals that court notice to the Personal Guarantor has also been served but none has come present on behalf of the Personal Guarantor nor any reply/objection has been filed against the report of the RP. In these circumstances, the present Company Petition is proceeded ***ex-parte*** against the Personal Guarantor. List this matter for final hearing on **07.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT